

श्री एस० एच० जोशी (पूना) : डिप्टी प्राइम मिनिस्टर ने हम लोगों को यह आश्वासन दिया था कि गोकि वह प्रपना फ़ैसला नहीं बताएंगे, लेकिन फिर भी डीयरनेस एलाउन्स सम्बन्धी स्पष्ट पर यहाँ चर्चा करने के लिये वह तैयार हैं। बिजिनेस एडवाइजरी कमेटी को इस रिपोर्ट में उसका जिक्र नहीं है। उस पर बहम के लिये कान में कब एक घंटा रखा जाये।

श्री तुलसीदास जाधव (नारामती) : अध्यक्ष महादय, मैं आपसे खुलासा चाहता हूँ। बिजिनेस एडवाइजरी कमेटी के जा मेम्बर अलग अलग बिजिनेस के लिये टाइम तय करते हैं, क्या वे बाद में यहाँ पर बिजिनेस के बारे में कुछ और भी कह सकते हैं ?

श्री मधु लिमये : कौन वाला है ? कार्य सलाहकार समिति का कोई सदस्य नहीं वाला है।

Mr. Speaker: The Business Advisory Committee takes a decision. Some Members can suggest something here. The Committee will again consider the suggestions. If you do not suggest, only half a dozen members take some decision there, and naturally you have to accept it. But if suggestions are made, they will be considered.

As regards the DA question, we will consider it. I had a discussion with the Deputy Prime Minister. He said until Government took a decision, he would not be able to do anything. I said we can have some discussion.

Shri Vasudevan Nair (Peermade): On that day the Deputy Prime Minister said that he was prepared to hear what Members had to say even before the Cabinet took a decision. Actually, that is the purpose of the dis-

ussion. Government could have the views of Members before them before they take a decision.

Mr. Speaker: I agree.

We will place these suggestions before the Business Advisory Committee which shall meet in the coming three or four days and take a decision. If necessary, we shall fix up the time. The Minister of Parliamentary Affairs will also be there. We will consider the matter and settle it.

The question is:

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 18th July, 1967."

The motion was adopted.

12.37 hrs.

THE CENTRAL LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to provide for the extension of certain Central Laws to the State of Jammu and Kashmir.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the extension of certain Central Laws to the State of Jammu and Kashmir."

The motion was adopted.

Shri Vidya Charan Shukla: I introduce** the Bill.

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**Introduced with the recommendations of the President.